

**Central Administrative Tribunal
Madras Bench**

OA 310/00977/2018 & MA 310/00392/2018

Dated Friday the 26th day of October Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Dhanasekaran
Postal Assistant
Chennai GPO
Chennai – 1. .. Applicant

By Advocate **M/s. M. Vivekanandan**

Vs.

1. Director General
Department of Posts
New Delhi 110 001.
2. The Chief Post Master
Chennai G P O– 600 001. .. Respondents

By Advocate **Mr. S. Nagarajan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard both sides. The applicant has filed this OA seeking the following reliefs:

“To call for the records of the 2nd respondent dt. 01.05.2017 as per the Order No. B11/82/MACP/dlgs dated at Chennai – 600 001 and quash the order of the 2nd respondent and direct the respondents to grant promotion as MACP II in the stage of completion of 20 years in the department as on 07.05.2013 with financial and subsequent benefits from the due date and pass such further or other orders”

2. Learned counsel for the applicant submits that his representation for grant of MACP was rejected on 01.05.2017 stating that no such departmental orders is issued in accordance with order in SLP No. 4848/2016 for review of grant of MACP to officials other than the applicant in this case.
3. Learned counsel for the respondents submits that if the applicant submit a fresh representation showing all the facts mentioned in the application the respondents will consider the same in view of the decision of the Hon'ble Supreme Court of India.
4. Learned counsel for the applicant submits that the applicant will be satisfied if he is permitted to submit a fresh representation and the respondents are directed to pass a reasoned and speaking order within a time limit to be specified by this Tribunal.

5. In view of the above submission made, the applicant is permitted to file fresh representation to the respondents showing all the required details for consideration to the respondents within a period of two weeks and the respondents are directed to consider and pass a reasoned and speaking order on the above representation in the light of the Judgments of Hon'ble Suprme Court in SLP 4848/2016 and the Central Administrative Tribunal order in OA 1088/2011 dt. 14.03.2013 within a period of three months from the date of receipt of such representation from the applicant.

6. Accordingly OA is disposed of without going into the merits of the case. In view of the above order, MA 392/2018 for condonation of delay is allowed.

(T. Jacob)
Member (A)

26.10.2018

(P. Madhavan)
Member(J)

AS